## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 80/(MAH)/2014 CA

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2016

NAME OF THE PARTIES: Smt. Saroj Lokhande

V/s. M/s. Nigo's Properties Limited

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Rishikesh	Advocato	
2	Soni, Rishasa	Advocate Deu Legal	2 della
3	Jogani Doska	for Petertioner Foreign PCS for	on supe

## Order CP No. 80/397-398/CLB/MB/MAH/2014

On CA No.288/2014 filed by the Petitioner side, the Respondent side is directed to file reply within 10 days hereof.

On the submissions made by the Respondent Counsel stating that P35 was not alive even on the date of filing the Company Petition because he passed away on 15.3.2014.

In reference to the same, this Bench hereby issues notice to the Petitioners' Counsel to explain as to how this Petition could be filed on behalf of a dead person, because the Advocate appearing on behalf of such Petitioner is not supposed to file it on behalf of a dead person.

As to LR Application filed by the petitioners' counsel and explanation sought in relation to making dead person as party to the proceeding, list this matter for hearing on 20.1.2017.

For the pleadings are complete in the main petition, list this matter for hearing on 1.2.2017.

sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

sd/-

V. NALLASENAPATHY Member (Technical)